


**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, JHAJJAR.**

**ORDER**

In pursuance of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh, conveyed vide letter No.46 RG/Spl./Misc. dated 08.01.2021 and in suppression of this office order Endst. bearing No.19105-30 dated 30.12.2020, it is directed that all the Judicial Officers posted in this Sessions Division will hold their Courts physically from today i.e. 11.01.2021 onward on all working days. They shall take up all category of cases for hearing. The Judicial Officers shall strictly adhere to the SOPs for prevention of spread of COVID-19 issued by the all concerned authorities from time to time and send report on daily basis regarding duration/time of sitting in court, number of cases listed before each court, gist of work done and disposal thereof to this office upto 04.20 PM positively.

All concerned be informed accordingly.


  
(Sudesh Kumar Sharma),  
District & Sessions Judge,  
Jhajjar.

Endst. No. 178-207 /

Dated 11/1/21 /

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in this Sessions Division.
3. The Deputy Commissioner, Jhajjar.
4. The Superintendent of Police, Jhajjar.
5. The District Attorney, Jhajjar
6. The Superintendent, District Jail, Jhajjar.
7. The Civil Surgeon, Civil Hospital, Jhajjar.
8. The SMO, Civil Hospital, Bahadurgarh.
9. The Presidents, District Bar Association, Jhajjar and Bar Association, Bahadurgarh.
10. System Officer of this office is directed to upload the said order on the website of this office.

  
(Sudesh Kumar Sharma),  
District & Sessions Judge,  
Jhajjar.